

**MINUTES OF THE MEETING No. 24/09 HELD ON 10.9.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.**

The 24/09 meeting of Advance Licensing Committee was held on 10.9.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-259 NC No.24/09 Dated 10.9.08	M/s. Jyoti Ceramic Industries (P) Ltd, Mumbai F.No.01/82/50/767 /AM07/DES-IV RLA F.No.03/94/40/375/AM07 .Lic.No.0310395231 dated 21/8/2006
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their Nil dated 10.9.2008 and decided to approve this case on as under:-

Item of Export	Qty	Item of Import	Qty
Zirconium Silicate Ceramic Macro Micro Grinding media/beads in various sizes and Shapes (containing min.90.5% zirconium silicate)	17890.000 Kg	1. Dissociated Zircon/Zirconium Silicate Powder	17.000.000 Kg
		2. Praseodymium Oxide	94.000 Kg
		3. Nitride bonded silicon carbide refractory Trays/slabs/plates/frames	143.000 Nos.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-260 NC No.24/09 Dated 10.9.08	M/s. Atul Ltd, F.No.01/83/50/85 /AM03/DES-IV RLA F.No.08/80/40/99/AM03 .Lic.No.0810020166 dated 15/7/2002
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (Chem .Div). Accordingly the case may be re-listed on 24.9.2008.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 24/83-ALC1/2008 **MEETING DATE** : 10.09.2008

1	Case No.: 2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 6.9.2008 from the firm. Accordingly the case may be re-listed on 8.10.2008..			

2	Case No.: 6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to Ministry of Mines/Steel and refer to MSME (Metal logy) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 8/10/2008.			

3	Case No.: 4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (PC.Div). Accordingly the case may be re-listed on 24.9.2008.			

Case No.:6/39/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:approved
HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:10.09.2008

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 10.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Coated Float Glass	300174.000 Sq. Mt. 450261 MT	1. Silica Sand	4092 MT
		2. Soda Ash (Sodium Carbonate Dense)	1238000 Kg
		3. Sodium Sulphate	49522 Kg
		4. Iron Oxide	9004 Kg
		5. Sodium Nitrate	720 Kg
		6. Nickel Oxide	2795 Kg
		7. Cobalt Oxide	765 Kg
		8. Selenium	31.5 Kg
		9. PMMA Base Interlevant Powder	207.650 Kg
		10. Furnace Oil	Not allowed
		11. Wood: Wood Pine	As per packing policy
		12. Polyester Ratched Assembly (tie down with J hook on Ratched Buckle fixed)	As per packing policy
		13. Unit Clay Tyvek (Bentonite)	As per packing policy
		14. Cargo Dry	As per packing policy
		15. Aluminum Foil	As per packing policy
		16. Nickle Chromoum Sputtering Targets on Stainless Steel Core	138.98 Kg
		17. Titanium Sputtering Targets on Stainless Steel Core	14.38 Kg
		18. Niobium Sputtering Targets on	491.9 Kg

Stainless Steel Core	
19. Silver Sputtering Targets on Stainless Steel Core	104.18 kg
20. Zinc Aluminium Sputtering Targets on Stainless Steel Core	390 Kg
21. Silicon Aluminium Sputtering Targets on Stainless Steel Core	383.68 MT
22. Titanium Oxide Sputtering Targets on Stainless Steel Core	22.53 Kg
23. Zn Sn Al Sputtering Targets on Stainless Steel Core	78.0 Kg
24. Silver Metal	Not allowed

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (Chem.Div). Accordingly the case may be re-listed on 24.9.2008.			

6	Case No.:4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. The wastage shown as 10% in current letter while in the application wastage is 5% 2. Mfg. process of Phenol Formaldehyde Resin indicating non input required to Mfg. of Kg of Phenol Formaldehyde Resin Accordingly the case may be re-listed on 8.10.2008.			

	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
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7	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (PC.Div). Accordingly the case may be re-listed on 24.9.2008.			

8	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the MSME. Accordingly the case may be re-listed on 24.9.2008.				

9	Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 8.10.2008.				

10	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (PC.Div). Accordingly the case may be re-listed on 24.9.2008.				

11	Case No.:3/12/83-ALC1/2008	Party Name:BLS POLYMERS LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00344/AM09/	RLA File :05/24/040/00137/AM09/	Lic.No/Date:0510221660 06.06.2008	Defer Date:24.09.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (PC.Div). Accordingly the case may be re-listed on 24.9.2008.				

12	Case No.:8/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00349/AM09/	RLA File :08/24/040/00171/AM08/	Lic.No/Date:0810072417 09.06.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm				

	to the D/L issued by Deptt. Of C&PC (Chem.Div) on 14/7/2008. Accordingly the case may be re-listed on 8.10.2008.			
13	Case No.:9/12/83-ALC1/2008	Party Name:INDO COLCHEM LIMITED	Meet No/Date:24/83-ALC1/ 2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00350/AM09/	RLA File :08/24/040/00172/AM08/	Lic.No/Date:0810072418 09.06.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

14	Case No.:14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:08.10.2008
	Decision :: The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information from the firm as under:- 1) Weight/volume of items of import and export, justification for wastage. Accordingly the case may be re-listed on 8.10.2008.			

15	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel and also decided to issue reminder to M/o Steel/RLA . Accordingly the case may be re-listed on 8.10.2008			

16	Case No.:4/16/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00505/AM09/	RLA File :07/24/040/00145/AM09/	Lic.No/Date:0710058294 02.07.2008	Defer Date:10.09.2008
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of DIPP and noted that the item of import & export in Sq. Mtr. is with 0.27 wastage and decided to approve this case on content basis with change in description as under:-			
	Export item	Quantity	Import Item	Quantity
	Shipping Box for PDU S 871 – 4459 (total Sq. Mtrs 8224.67) made out of Triwall 7 ply Heavy Duty Corrugated Board of relevant GSM	1410.000 Nos	Triwall 7 ply Heavy Duty Corrugated Board 1825 X 3205 MM (Total Sq. Mtrs 8247.26)	1410.000 Nos.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:6/16/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00507/AM09/	RLA File :03/95/040/00098/AM09/	Lic.No/Date:0310477109 02.07.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the MSME. Accordingly the case may be re-listed on 8.10.2008..			

18	Case No.:9/16/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM09/	RLA File :03/94/040/00350/AM09/	Lic.No/Date:0310477142 02.07.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 8.10.2008.			

19	Case No.:12/16/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00513/AM09/	RLA File :05/24/040/00225/AM09/	Lic.No/Date:0510223406 04.07.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (Chem.Div). Accordingly the case may be re-listed on 24.9.2008.			

20	Case No.:13/16/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00514/AM09/	RLA File :05/24/040/00231/AM09/	Lic.No/Date:0510223407 04.07.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to RLA and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 8/10/2008.			

21	Case No.:14/16/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00515/AM09/	RLA File :10/24/040/00047/AM09/	Lic.No/Date:1010030072 07.07.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 8.10.2008.			

22	Case No.:17/16/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00518/AM09/	RLA File :03/94/040/00244/AM09/	Lic.No/Date:0310477732	Defer Date:24.09.2008

22			07.07.2008	
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (Chem.Div). Accordingly the case may be re-listed on 24.9.2008.				

23	Case No.:18/16/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00519/AM09/	RLA File :10/24/040/00029/AM09/	Lic.No/Date:1010030123 08.07.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 8.10.2008.			

24	Case No.:3/20/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00635/AM09/	RLA File :05/24/040/00276/AM09/	Lic.No/Date:0510224703 30.07.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 8.10.2008.			

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Case No.:4/20/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
HQ File :01/83/050/00636/AM09/	RLA File :04/24/040/00100/AM09/	Lic.No/Date:0410097655 31.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/150/08-TSW dated 27.8.2008 and decided to approve this case as under:			
Export item	Quantity	Import Item	Quantity
Solder Paste OM 338/OM 338 T. (Combination of Paste flux 11.5% with Tin Alloy Powder consisting of 88.5%)	48,600 Kg	1. Tin Alloy Powder SAC 405 T 4.5 (Tin Alloy Powder with the combination of Tin 95.5%, silver 4% and Copper 0.5%) 2. Paste Flux OM 338/338 T (Paste Flux-OM 338/OM 338T)	43440 Kg 5646 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
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26	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda and observed that the case is under consideration from policy angle . The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 8.10.2008.				

27	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 8.10.2008.				

28	Case No.:7/20/83-ALC1/2008	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00639/AM09/	RLA File :03/95/040/00377/AM09/	Lic.No/Date:0310480800 01.08.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008				

29	Case No.:8/20/83-ALC1/2008	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00640/AM09/	RLA File :03/94/040/00431/AM09/	Lic.No/Date:0310481046 04.08.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008				

30	Case No.:9/20/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00641/AM09/	RLA File :03/94/040/00373/AM09/	Lic.No/Date:0310481073 04.08.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008				

	Case No.:1/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00714/AM09/	RLA File :17/24/040/00001/AM09/	Lic.No/Date:1710002141 25.08.2008	Defer Date:08.10.2008
Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on				

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the basis of written comments dt. 9.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. A copy of advance licence application
2. details of manufacturer process with chemical equation, molecular formula & molecular weight
3. Yield obtained in each step
4. Chemical name of export product

Accordingly the case may be re-listed on 8.10.2008.

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Case No.:2/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
HQ File :01/83/050/00715/AM09/	RLA File :17/24/040/00062/AM09/	Lic.No/Date:1710002143 25.08.2008	Defer Date:08.10.2008

Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 9.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. A copy of advance licence application
2. details of manufacturer process with chemical equation, molecular formula & molecular weight
3. Yield obtained in each step
4. Chemical name of export product

Accordingly the case may be re-listed on 8.10.2008.

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Case No.:3/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
HQ File :01/83/050/00716/AM09/	RLA File :17/24/040/00063/AM09/	Lic.No/Date:1710002144 25.08.2008	Defer Date:08.10.2008

Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 9.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. A copy of advance licence application
2. details of manufacturer process with chemical equation, molecular formula & molecular weight
3. Yield obtained in each step
4. Chemical name of export product

Accordingly the case may be re-listed on 8.10.2008.

Case No.:4/24/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
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HQ File :01/83/050/00717/AM09/	RLA File :03/95/040/00473/AM09/	Lic.No/Date:0310483927 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 27.11.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Tris (2-Hydroxyethyl) Isocyanurate	1 kg.	1. Cyanuric Acid 2. Methanol Solvent 3. Triethyl Benzyl Ammonium Chloride 4. Ethylene Oxide	0.540 Kg 0.040 Kg 0.007 Kg 0.561 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:5/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
HQ File :01/83/050/00718/AM09/	RLA File :03/95/040/00019/AM09/	Lic.No/Date:0310483930 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/56/2003/Ch.III dated 2.9.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Clour Blend Brown Comprising of Ponceau – 4R : 3.09% Sunset Yellow : 28.88% Tartrazine : 15.50% Black PN : 7.16%	1 kg.	1. Aniline 2. Dimethyl Acetal Succinate 3. Sodium Nitrite 4. Beta Naphthol 5. Caustic Soda 6. Cleve’s Acid 7. Methanol 8. Soda Ash 9. Sodium Acetate 10. Sodium Naphthionate 11. Sulphanilic Acid 12. European K Acid	0.187 Kg 0.06634 Kg 0.123 kg 0.1652 Kg 0.07838 Kg 0.0323 Kg 0.435 Kg 0.231 Kg 0.0288 Kg 0.01365 Kg 0.0227 Kg 0.0451 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36	Case No.:6/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00719/AM09/	RLA File :03/95/040/00074/AM09/	Lic.No/Date:0310483953 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

37	Case No.:7/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00720/AM09/	RLA File :03/95/040/00027/AM09/	Lic.No/Date:0310483962 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

38	Case No.:8/24/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00721/AM09/	RLA File :03/95/040/00479/AM09/	Lic.No/Date:0310483977 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to call for application from the RLA and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 8/10/2008.			

39	Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 8/10/2008.			

	Case No.:10/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00723/AM09/	RLA File :17/24/040/00071/AM09/	Lic.No/Date:1710002145 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 9.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

- 40
1. A copy of advance licence application
 2. Chemical name of Tallow Amine
 3. Chemical name of export product
 4. Details of manufacturer process with chemical equation & molecular formula
 5. Yield obtained in each step

Accordingly the case may be re-listed on 8.10.2008.

41	Case No.: 11/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status: Case Deferred
	HQ File :01/83/050/00724/AM09/	RLA File :17/24/040/00072/AM09/	Lic.No/Date:1710002146 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 9.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. A copy of advance licence application
2. Chemical name of Tallow Amine
3. Chemical name of export product
4. Details of manufacturer process with chemical equation & molecular formula
5. Yield obtained in each step

Accordingly the case may be re-listed on 8.10.2008.

42	Case No.: 12/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status: Case Deferred
	HQ File :01/83/050/00725/AM09/	RLA File :17/24/040/00073/AM09/	Lic.No/Date:1710002147 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 9.9.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. A copy of advance licence application
2. Chemical name of Tallow Amine
3. Chemical name of export product
4. Details of manufacturer process with chemical equation & molecular formula
5. Yield obtained in each step

Accordingly the case may be re-listed on 8.10.2008.

43	Case No.:13/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00726/AM09/	RLA File :17/24/040/00074/AM09/	Lic.No/Date:1710002148 27.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 9.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. A copy of advance licence application 2. Chemical name of Tallow Amine 3. Chemical name of export product 4. Details of manufacturer process with chemical equation & molecular formula 5. Yield obtained in each step Accordingly the case may be re-listed on 8.10.2008.			

44	Case No.:15/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00728/AM09/	RLA File :03/95/040/00179/AM09/	Lic.No/Date:0310484236 28.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

45	Case No.:16/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
	HQ File :01/83/050/00729/AM09/	RLA File :03/95/040/00262/AM09/	Lic.No/Date:0310484292 28.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 20.12.2005 and decided to approve this case on repeat basis as under:-			

Item of Export	Qty	Item of Import	Qty
Brown FD&C Colour Blend Brown 41 (Containing: Tartrazine 49.5% Allura Red 29.7% Indigo carmine 11.7% Sunset yellow 9.02%	1 kg.	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid 3. Aniline 4. Sodium Nitrite 5. Caustic Soda 6. Soda Ash 7. Methanol 8. Hyflo Supercell	0.212 Kg 0.418 Kg 0.034 Kg 0.235 Kg 0.140 Kg 0.128 Kg 0.582 Kg 0.010 Kg

		9. Beta Naphthol 10. Sodium Acetate 11. Para Cresidine Ortho Sulphonic Acid 12. Indigo 13. Caustic Soda Flakes	0.200 Kg 0.049 kg 0.184 Kg 0.102 kg 0.316 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:17/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00730/AM09/	RLA File :03/95/040/00081/AM09/	Lic.No/Date:0310484306 28.08.2008	Defer Date:24.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC (Chem.Div). Accordingly the case may be re-listed on 24.9.2008.			

47	Case No.:18/24/83-ALC1/2008	Party Name:CERADECOR INDIA LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00731/AM09/	RLA File :05/24/040/00307/AM09/	Lic.No/Date:0510226444 28.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

48	Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for hard copy from RLA.. Accordingly the case may be re-listed on 8.10.2008.			

	Case No.:20/24/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
	HQ File :01/83/050/00733/AM09/	RLA File :08/24/040/00119/AM09/	Lic.No/Date:0810074330 29.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 6.2.2006 and decided to approve this case on repeat basis as under:-			

49	Item of Export	Qty	Item of Import	Qty
	Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H-Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4-Sulfonic Acid 5. Sodium Nirate	0.228 Kg 0.348 Kg 0.030 kg 0.070 Kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.:21/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

51	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

52	Case No.:23/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00736/AM09/	RLA File :08/24/040/00086/AM09/	Lic.No/Date:0810074334 29.08.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

53	Case No.:24/24/83-ALC1/2008	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00737/AM09/	RLA File :03/95/040/00475/AM09/	Lic.No/Date:0310484431 29.08.2008	Defer Date:08.10.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008

54	Case No.:25/24/83-ALC1/2008	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 24/83-ALC1/2008 10.09.2008	Status: Case Deferred
	HQ File :01/83/050/00738/AM09/	RLA File :03/94/040/00539/AM09/	Lic.No/Date: 0310484443 29.08.2008	Defer Date: 08.10.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.10.2008			

55	Case No.:26/24/83-ALC1/2008	Party Name: DEVHARSH INFOTECH PVT.LTD.	Meet No/Date: 24/83-ALC1/2008 10.09.2008	Status: Case Deferred
	HQ File :01/83/050/00739/AM09/	RLA File :03/94/040/00515/AM09/	Lic.No/Date: 0310484471 29.08.2008	Defer Date: 08.10.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Clarification regarding how they can manufacture zerox/copier paper full scale from thermal coated paper ? 2. Details about the roll size export and import separately ! 3. The quantity of import in terms of various GSMs of the paper to be imported Accordingly the case may be re-listed on 8.10.2008.			

56	Case No.:27/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved													
	HQ File :01/83/050/00740/AM09/	RLA File :03/95/040/00075/AM09/	Lic.No/Date:0310484517 29.08.2008	Defer Date:													
	Decision : The Committee considered the case as per agenda and in the light of written comments of Depтт. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2004/Ch.III dated 31.8.2004 and decided to approve this case on repeat basis as under:-																
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td rowspan="4">Tartrazine (C.I.No.19140) (Dye content: 8.5%)</td><td rowspan="4">1 kg.</td><td>1. Dimethyl Acetal Succinate</td><td>0.560 Kg</td></tr><tr><td>2. Sulphanilic Acid</td><td>0.923 Kg</td></tr><tr><td>3. Sodium Nitrite</td><td>0.410 kg</td></tr><tr><td>4. Caustic Soda</td><td>0.360 Kg</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Tartrazine (C.I.No.19140) (Dye content: 8.5%)	1 kg.	1. Dimethyl Acetal Succinate	0.560 Kg	2. Sulphanilic Acid	0.923 Kg	3. Sodium Nitrite	0.410 kg	4. Caustic Soda
Item of Export	Qty	Item of Import	Qty														
Tartrazine (C.I.No.19140) (Dye content: 8.5%)	1 kg.	1. Dimethyl Acetal Succinate	0.560 Kg														
		2. Sulphanilic Acid	0.923 Kg														
		3. Sodium Nitrite	0.410 kg														
		4. Caustic Soda	0.360 Kg														
The above norms may be used for this licence application.																	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57

Case No.:28/24/83-ALC1/2008	Party Name:ASIATIC INDUSTRIES	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
HQ File :01/83/050/00741/AM09/	RLA File :08/24/040/00117/AM09/	Lic.No/Date:0810074383 01.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2004/Ch.II dated 20.12.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Brown 355	1 kg.	1. Beta Naphthol	0.207 Kg
		2. Sodium Nitrite	0.090 Kg
		3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic acid	0.386 kg
		4. 1-Phenyl 3-Methyl 5-Pyrazolone (PMP)	0.225 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58

Case No.:29/24/83-ALC1/2008	Party Name:ASIATIC INDUSTRIES	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
HQ File :01/83/050/00742/AM09/	RLA File :08/24/040/00118/AM09/	Lic.No/Date:0810074384 01.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Brown 349	1 kg.	1. H-Acid	0.399 Kg
		2. Sodium Nitrite	0.252 Kg
		3. Resorcinol	0.138 kg
		4. 4-Nitro Amino Phenol	0.193 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.: 30/24/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status: Case Deferred
	HQ File :01/83/050/00743/AM09/	RLA File :02/24/040/00146/AM09/	Lic.No/Date:0210116783 02.09.2008	Defer Date:08.10.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.9.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of kraft paper and Aluminum foil in export Accordingly the case may be re-listed on 8.10.2008.			

60

Case No.:31/24/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status :Case Approved
HQ File :01/83/050/00744/AM09/	RLA File :03/94/040/00272/AM09/	Lic.No/Date:0310484940 02.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 30.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
10%Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%)	0.1025 kg.
		2. Activated Carbon (Moisture 9%)	0.981 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 32/24/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:24/83-ALC1/2008	Status: Case Approved
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		10.09.2008	
HQ File :01/83/050/00745/AM09/	RLA File :03/94/040/00232/AM09/	Lic.No/Date:0310484978 02.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 30.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%)	0.1025 kg.
		2. Activated Carbon (Moisture 9%)	0.981 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:33/24/83-ALC1/2008	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
HQ File :01/83/050/00746/AM09/	RLA File :03/94/040/00360/AM09/	Lic.No/Date:0310484989 02.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/157/2004/Ch.II dated and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical Namely KV-LITE SC-1 SUPER FOAM CONCENTRATE CONTAINING 8% W/V OF FLUORINATED SURFACTANT W/V & 31.5% W/V OF BUTYL CARBITOL	1 kg.	1. FLUORINATED SURFACTANT(POLY FLUORO ALKYL BETAINE)	0.08 Kg
		2. BUTYL CARBITOL	0.315 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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63	Case No.:34/24/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00747/AM09/	RLA File :10/24/040/00070/AM09/	Lic.No/Date:1010030830 02.09.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 8.10.2008.			

64	Case No.:35/24/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Deferred
	HQ File :01/83/050/00748/AM09/	RLA File :10/24/040/00076/AM09/	Lic.No/Date:1010030832 02.09.2008	Defer Date:08.10.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Spices Board and decided to defer consideration of the case for four weeks for wants of comments. Accordingly the case may be re-listed on 8.10.2008.			

65	Case No.:36/24/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:24/83-ALC1/2008 10.09.2008	Status:Case Approved
	HQ File :01/83/050/00749/AM09/	RLA File :05/24/040/00368/AM09/	Lic.No/Date:0510226723 02.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. IPP and approved this case, allowing import items as per SION at S.No.A-1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:18.09.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer